

*[English]*

**Central Investment Subsidy to  
Kerala**

1491. SHRI K. MURALEEDHARAN: Will the PRIME MINISTER be pleased to state:

(a) the details of Central Investment Subsidy claims pending with Government of Kerala;

(b) the reasons for delay in setting these claims; and

(c) the time by which these are likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). No eligible claim from the Government of Kerala is pending with the Central Government for reimbursement.

*[Translation]*

**Financial Assistance for Research  
Work by C.S.I.R.**

1492. SHRI MOHAN SINGH (DEORIA): Will the PRIME MINISTER be pleased to state:

(a) the number of students being provided financial assistance by C.S.I.R. for doing research in the field of Science and Technology;

(b) whether C.S.I.R. has received complaints regarding misuse of such assistance by these students of research scholars; and

(c) if so, the action taken against these complaints?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAGARAJAN KUMARAMANGALAM): (a) There were 3288 such students as on 31.03.1993.

(b) and (c). There specific complaints regarding the misuse of funds by the research scholars were received and appropriate penal/deterrent action taken against the persons concerned.

*[English]*

**Use of Defence Aircraft**

1493. SHRI ATAL BIHARI VAJPAYEE: Will the PRIME MINISTER be pleased to state:

(a) whether recovery of large amounts of money is overdue from certain former Ministers and other dignitaries for use of Defence aircraft for non-official purposes;

(b) if so, the details thereof in each case; and

(c) the steps taken to recover the outstanding dues from them and the results achieved therefrom so far in each case?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). Only one bill amounting to Rs.3,24,040/- is pending settlement for the use of I.A.F. aircraft by the former Raksha Mantri (Shri K.C. Pant) for non-official purposes.

(c) AICC(I) are being reminded regularly for recovery of the arrears.